

Central Administrative Tribunal
Principal Bench

C.P. No. 277 of 2000
in

O.A. No. 368 of 1994

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New Delhi, dated this the 15th January, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Mawasi Ram Saini,
S/o Shri Aari Mal Saini,
R/o Village & P.O. Jharsa,
Dist. Gurgaon, Haryana.

.. Applicant

(By Advocate: Shri Rajinder Nischal)

Versus

1. Shri P.S. Dhatnagar,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi.
 2. Shri S.C. Poddar,
Director of Education,
Govt. of NCT of Delhi,
Delhi.
 3. Shri D.N. Vajpai,
Dy. Director of Education,
Govt. of NCT of Delhi, Delhi.
 4. Shri P.R. Khinchi,
Principal,
Govt. Co-Ed. Composite Model
Sr. Sec. School, Ghitroni Mehrauli,
New Delhi.
- .. Respondents

(By Advocate: Shri Harvir Singh)

ORDER (Oral)

S.R. ADIGE, VC (A)

Shri Nischal states that applicant has received the benefits pursuant to the Tribunal's order dated 27.7.99 in O.A. No. 368/1994, he does not press C.P. any longer.

The C.P. is disposed of accordingly. Notices discharged.

A. K. Vedavalli

(Dr. A. Vedavalli)
Member (J)

/Kedar/

S.R. Adige

(S.R. Adige)
Vice Chairman (A)